

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 21st October, 2008

CONTEMPT PETITION NO. 17/2008
IN
ORIGINATION APPLICATION NO. 375/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Ram Gopal Dhariwal son of Shri Nand Lal Dhariwal aged about 56 years, resident of House No. 1688/13, Near Mahabodi School, Gautam Nagar, Ajmer. Presently working as Head Clerk Office of Chief Works Manager, North Western Railway, Ajmer.

.....APPLICANT

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Shri Ashok Kumar Gupta, General Manager, North Western Zone, North Western Railway, Jaipur.

.....RESPONDENTS

By Advocates : (Mr. Virendra Dave)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 25.10.2007 passed in OA No. 275/2007 whereby direction was given to the General Manager to decide the issue of the applicant as raised by the Union in its PNM meeting dated 25/26.07.2007 within a period of two months from the date of receipt of a copy of this order.

2. Respondents have filed reply. Alongwith the reply, the respondents have annexed copy of the ^{proceedings of a} PNM Meeting dated

25/26.07.2007 (Annexure CP R-1) as well as order dated 07.12.2007 (Annexure CP R-2), perusal of which shows that the issue of the applicant has been decided by the respondents.

3. In view of what has been stated above, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of. Notice issued to the respondents is hereby discharged.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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